

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00473/2019**

**Dated Wednesday the 3<sup>rd</sup> day of April Two Thousand Nineteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)  
HON'BLE MR. P. MADHAVAN, Member (J)**

G. Ganesan  
No. 4, Dr. Ambedkar IIInd Street  
Villivakkam, Chennai.

... Applicant

By Advocate M/s P. Chandrasekaran

Vs

1. Union of India  
Rep. by the General Manager  
Southern Railway  
Park Town, Chennai – 600 003.

2. The Divisional Railway Manager  
Chennai Division  
Southern Railway  
Chennai – 600 003.

3. The Senior Divisional Personnel Officer  
Chennai Division  
Southern Railway, Chennai – 600 003. ... Respondents

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To direct the second and third respondents to grant temporary status to the applicant and refix his salary for a period of two years from 1982 to 1984 and consequently pay him the arrears of salary accrued thereof, within a reasonable time, and consequential service benefits."

2. It is stated that the applicant made a representation regarding his grievance on 06.02.2019 which is still pending for consideration. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A1 representation dt. 06.02.2019 of the applicant in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of at the admission stage.

**(P. Madhavan)**  
**Member(J)**

**03.04.2019**

SKSI

**(R. Ramanujam)**  
**Member(A)**